

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 9/AM14
HELD ON 29.05.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 9/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with ‘Chapter 39 and 40 of ITC (HS) Code’ held on 29.05.2013 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting Nos. 8/AM14 held on 22.05.2013.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-38	RAYCHEM RPG PVT. LTD.		Status: Deferred
NC No.:9/AM14 Dated: 29.05.2013	HQ F. No. 01/87/162/00262/AM09/DES-VII	SEZ F. No. SEEPZ:EOU:12:2006-07:Vol.III	

Request: Re-consideration of quantity of Import Items given by Norms Committee
No. 15/AM13 dated 11.07.2012.

in its Meeting

Decision: Shri Deepak Kumar, Sr. Vice President and Shri P.S. Shankara Raman, Vice President – Business Head GMD & EPD Operations attended the Personal Hearing and explained their case to the Committee. They requested to enhance the quantity of following inputs for the period 2006-07 to 2012-13 as under:

Description of Export Product	Description of Raw Material	Qty. given by Norms Committee	Qty. requested by the firm
Heat Shrinkable Components – End Cap (made out of Copolymer DC 1012 F-O)	Copolymer DC 1012 F-O	1.30 kg/kg content in export product	1.45 kg/kg content in export product (Average consumption for the last 5 years)
Heat Shrinkable Components – Skirt (made out of Copolymer DC 1032 E 2)	Copolymer DC 1032 E 2	1.31 kg/kg content in export product	1.47 kg/kg content in export product (Average consumption for the last 5 years)

Heat Shrinkable Components – Break Out (made out of Copolymer 1050 AO)	Copolymer 1050 AO	1.25 kg/kg content in export product	1.48 kg/kg content in export product (Average consumption for the last 4 years)
Heat Shrinkable Components –	Copolymer DC 1006-CO	1.25 kg/kg content in export product	1.52 kg/kg content in export product

held on 18.12.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 08.05.2013. Comments awaited from D/o C&PC.

Deferred for four weeks.

Case No. A-41	GRL TIRES PVT. LTD.	HQ F. No. 01/87/050/00197/AM13/DES-VII	Status: Approved
NC No.:9/AM14 Dated: 29.05.2013	Adv. Lic. No. 0310704571 dated 08.08.2012	RLA F. No. 03/94/040/00189/AM13	

Request: Enhancement in the quantity allowed against Import Item No. 5 - Nylon Tyre
(Dipped) and No. 6 - Bead Wire.

Cord Fabric

Decision: The Committee considered the request of firm and in light of written comments dated 14.05.2013 furnished by DIPP decided to enhance the quantity of Import Item No. 5 and 6 as under:

Import Item No.	Import Item	Qty.
5	Nylon Tyre Cord Fabric (Dipped)	13.00 kg
6	Bead Wire	4.00 kg

Case No. A-42	ECCELENT COMPONENTS MANUFACTURING PVT. LTD.	HQ F. No. 01/87/050/00140/AM13/DES-VII	Status: Deferred
NC No.:9/AM14 Dated: 29.05.2013	Adv. Lic. No. 0410137246 dated 12.06.2012	RLA F. No. 04/24/040/00031/AM13	

Request: **Fixation of adhoc norms for the export products “(i) ADAPTER MACHINED Model No.82-6057 and (ii) ADAPTER MACHINED Model No.82-6058” against Advance Authorization No. 0410137246 dt. 12.06.2012**

Decision: A D/L No. 46011/101/2012-PC.II dated 12.04.2013 was issued by D/o C&PC to firm. Technical Representative of D/o C&PC informed in the Meeting that they have received the reply of firm in response to above D/L.

Deferred for three weeks.

Case No. A-43	AMARTARA PVT. LTD.	Status: Deferred
NC No.:9/AM14 Dated: 29.05.2013	HQ F. No. 01/87/162/00015/AM14/DES-VII	

Request: **Issuance of Public Notice for completing the procedural requirement for amending the description of Import Item No. 2(b) of SION H – 427 (Plastics)**

Decision: A copy of Representation has been forwarded to D/o C&PC on 21.05.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-44	RISHI PACKERS LTD.	HQ F. No. 01/87/162/00269/AM13/DES-VII	Status: Deferred
NC No.:9/AM14 Dated: 29.05.2013	Adv. Lic. No. 0310547538 dated 25.11.2009	RLA F. No. 03/95/040/00930/AM09	

Request: **Fixation of adhoc norms for the export product “Shade Net (HDPE Knitted Nets)”.**

Decision: A copy of Representation has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-45	GUJARAT RAFFIA INDUSTRIES LTD.	HQ F. No. 01/87/050/00321/AM11/DES-VII	Status: Deferred
NC No.:9/AM14 Dated: 29.05.2013	Adv. Lic. No. 0810094040 dated 23.11.2010	RLA F. No. 08/24/040/00156/AM11	

Request: **Amendment in the description of Import Item No. 1.**

Decision: A copy of Representation has been forwarded to D/o C&PC on 22.05.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-46	DYUTI ENTERPRISE PVT. LTD.	HQ F. No. 01/84/050/00467/AM09/DES-VII	Status: Deferred
NC No.:9/AM14 Dated: 29.05.2013	Adv. Lic. No. 0210124438 dated 18.03.2009	RLA F. No. 02/24/040/00284/AM09	

Request: **Enhancement in the wastage allowed by NC in its Meeting No. 20/AM11 held on 18.08.2010.**

Decision: The Committee considered the request of firm and decided to ask firm to furnish following information within 15 days:

- (i) Copies of Shipping Bills of Exports against the subject advance authorization; and
- (ii) Statement of Exports (Shipping Bill-wise) indicating net weight of each Mosquito Net.

Deferred for four weeks

Case No. A-47	ACG PHARMAPACK PVT. LTD.	HQ F. No. 01/87/050/00368/AM11/DES-VII	Status: Approved
NC No.:9/AM14 Dated: 29.05.2013	Adv. Lic. No. 0310606726 dated 16.12.2010	RLA F. No. 03/94/040/00410/AM11	

Request: Amendment in the description of Import Item No. 1.

Decision: The Committee considered the request of firm and after taking cue from its decision taken in Meeting No. 7/AM14 held on 15.05.2013 against Case No. A – 24 decided to include another option in Import Item No. 1. Accordingly, the description of Import Item No. 1 is to read as “**Aclar Film (Polychlorotrifluoroethene Film) / Aclar Ultrx 2000**”.

ONLINE CASES

1	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:12.06.2013
	Decision: A D/L No. 46011/71/2012-PC.II dated 13.03.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm.			

2	Case No.: 29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:19.06.2013
	Decision: A D/L No. 46011/22/2012-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

3	Case No.: 2/10/84-ALC3/2012	Party Name:KARAM MALTIPACK PVT. LTD.,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	Defer Date:12.06.2013
	Decision: A D/L No. 46011/91/2012-PC.II dated 11.04.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm.			

4	Case No.: 3/35/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:19.06.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.			

5	Case No.: 3/26/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:19.06.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.05.2013. Comments awaited from D/o C&PC.			

6	Case No.:9/23/87-ALC1/2012	Party Name: COSMO FILMS LTD	Meet No/Date: 9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00203/AM13/	RLA File :03/94/040/00316/AM13/	Lic.No/Date: 0310703670 31.07.2012	Defer Date: 19.06.2013
	Decision: A D/L No. 46011/17/2004-PC.II dated 05.11.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 27.12.2012, 06.03.2013 and 08.05.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

7	Case No.:6/25/87-ALC1/2012	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date: 9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00213/AM13/	RLA File :11/24/040/00003/AM13/	Lic.No/Date: 1110027256 11.09.2012	Defer Date: 19.06.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.05.2013. Comments awaited from D/o C&PC.			

8	Case No.:5/33/87-ALC1/2012	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date: 9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date: 0910053849 18.09.2012	Defer Date: 19.06.2013
	Decision: A D/L No. 46011/22/2012-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

9	Case No.:13/37/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	Defer Date:19.06.2013
	Decision: A D/L No. 46011/22/2012-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

10	Case No.:2/41/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00347/AM13/	RLA File :03/94/040/00659/AM13/	Lic.No/Date:0310714128 01.11.2012	Defer Date:19.06.2013
	Decision: A D/L No. 46011/13/2013-PC.II dated 08.02.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT to firm on 25.02.2013 and 25.04.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

11	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:19.06.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.02.2013. Comments awaited from D/o C&PC.			

12	Case No.: 1/39/87-ALC1/2012	Party Name:PREMIUM POLYALLOYS PVT. LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00319/AM13/	RLA File :34/24/040/00201/AM13/	Lic.No/Date:3410035632 11.12.2012	Defer Date:12.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 25.02.2013. Comments awaited from D/o C&PC.			

13	Case No.: 11/44/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00369/AM13/	RLA File :05/23/040/00350/AM13/	Lic.No/Date:0510340620 12.12.2012	Defer Date:19.06.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.05.2013. Comments awaited from D/o C&PC.			

14	Case No.: 3/2/87-ALC1/2013	Party Name:ITW INDIA LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00493/AM13/	RLA File :09/24/040/00415/AM13/	Lic.No/Date:0910054694 04.01.2013	Defer Date:19.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.			

15	Case No.: 3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:19.06.2013
	Decision: A D/L No. 46011/11/2013-PC.II dated 08.03.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 26.04.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not			

received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

16	Case No.:4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	Defer Date:19.06.2013
	Decision: A D/L No. 46011/11/2013-PC.II dated 08.03.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 26.04.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

17	Case No.:8/44/87-ALC1/2012	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00366/AM13/	RLA File :02/24/040/00150/AM13/	Lic.No/Date:0210185310 10.01.2013	Defer Date:19.06.2013
	Decision: A D/L No. 46011/47/2011-PC.II dated 06.03.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 26.04.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.			

	Case No.:11/46/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Approved
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HQ File :01/87/050/00412/AM13/	RLA File :35/24/040/00021/AM13/	Lic.No/Date:3510039993 17.01.2013	Defer Date:
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Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39269010	63/0- PVC CONVEYOR BELTING - TYPE FR6000	326000.000	K.G	56889592.00	1094031.00 US Dollars
				Total	56,889,592.00	1,094,031.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	54041990	NYLON FILAMENT YARN 66 840D	12480.000	K.G	1,090,253.00	20,966.00 US Dollars	81,769.00	Value & Qty
2	54022090	POLYESTER FILAMENT YARN 1000D - 1100DTEX/192F HIGH TENACITY	38480.000	K.G	2,321,114.00	44,637.00 US Dollars	116,056.00	Value & Qty
3	54022090	POLYESTER YARN 1/2000D PT HIGH TENACITY	27040.000	K.G	8,211,507.00	157,914.00 US Dollars	410,575.00	Value & Qty
4	39041090	PVC RESIN	21294.000	K.G	3,377,165.00	64,945.00 US Dollars	253,287.00	Value & Qty
5	38122010	PLASTICIZER FRP45	12736.000	K.G	2,516,561.00	48,395.00 US Dollars	188,742.00	Value & Qty
6	38122090	FLAME RESISTANT PLASTICIZER - REOFOS 508	50090.000	K.G	2,604,656.00	50,090.00 US Dollars	195,349.00	Value & Qty
		FLAME RETARDANT						

7	28258000	CHEMICAL ANTIMONY TRI OXIDE	13091.000	K.G	1,361,485.00	26,182.00 US Dollars	102,111.00	Value & Qty
8	38123090	STABILIZER LASTAP DP 742D	1046.000	K.G	163,254.00	3,139.00 US Dollars	12,244.00	Value & Qty
9	29173400	IRCOGEL 903	710.000	K.G	147,636.00	2,839.00 US Dollars	11,073.00	Value & Qty
				Total	21,793,631.00	419,107.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2010-PC.II dated 28.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Conveyor Belting – Type FR 6000	1 kg	1. Nylon Filament Yarn (66840 D)	0.0380 kg
		2. Polyester Filament Yarn (1000 D / 1100 D)	0.1180 kg
		3. High Tenacity Polyester Yarn (2000 D)	0.0829 kg
		4. PVC Resin	0.0650 kg
		5. Plasticizer (FRP 45)	0.0390 kg
		6. Flame Resistant Plasticizer (Reofos 508)	0.1536 kg
		7. Antimony Trioxide	0.0400 kg
		8. Stabilizer (Lastap DP 742 D)	0.0030 kg
		9. Ircogel 903	0.0020 kg

19	Case No.: 19/50/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00443/AM13/	RLA File :03/94/040/00870/AM13/	Lic.No/Date:0310721100 17.01.2013	Defer Date:19.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments awaited from D/o C&PC. Technical Representative of D/o C&PC present in the Meeting informed that the application they have still not received the application from DGFT and requested to again furnish a copy of 4.7 application to them. In view of above, the Committee decided that a copy of 4.7 application may again be forwarded to D/o C&PC.			

20	Case No.: 5/47/87-ALC1/2012	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00417/AM13/	RLA File :24/24/040/00019/AM13/	Lic.No/Date:2410037977 21.01.2013	Defer Date:19.06.2013
	Decision: A D/L was issued by DIPP (through e-mail) to firm on 17.05.2013. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

21	Case No.: 4/50/87-ALC1/2012	Party Name:BANSHI BADAN MANDAL,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00428/AM13/	RLA File :02/24/040/00165/AM13/	Lic.No/Date:0210185804 23.01.2013	Defer Date:19.06.2013
	Decision: A D/L No. 46011/31/2013-PC.II dated 28.04.2013 was issued by D/o C&PC to firm. This was followed by			

Reminder from DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from firm.

Case No.: 4/2/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Approved
HQ File :01/87/050/00494/AM13/	RLA File :09/24/040/00472/AM13/	Lic.No/Date:0910054858 28.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069090	62/0- WETRES RAB	52000.000	K.G	2682420.00	49400.00 US Dollars
				Total	2,682,420.00	49,400.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161100	Acrylic acid	12428.000	K.G	1,718,171.00	31,070.00 US Dollars	448,623.38	Value & Qty
2	28351090	Sodium Hypo phosphite	187.200	K.G	25,880.40	468.00 US Dollars	6,757.51	Value & Qty
3	29171400	Maleic Anhydride	2615.600	K.G	318,213.90	5,754.32 US Dollars	83,087.30	Value & Qty
				Total	2,062,265.30	37,292.32		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 28.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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	WETRES RAB (Non Volatile solids 40+/-2%)	1 kg	1. Acrylic Acid	0.2390 kg
			2. Sodium Hypo Phosphite	0.0036 kg
			3. Maleic Anhydride	0.0503 kg

23	Case No.:6/47/87-ALC1/2012	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00418/AM13/	RLA File :24/24/040/00020/AM13/	Lic.No/Date:2410038046 29.01.2013	Defer Date:12.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 15.02.2013, 26.04.2013 and 14.05.2013. Comments awaited from D/o C&PC.			

24	Case No.:23/7/87-ALC1/2013	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00035/AM14/	RLA File :07/24/040/00470/AM13/	Lic.No/Date:0710093568 07.02.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

25	Case No.:17/50/87-ALC1/2012	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00441/AM13/	RLA File :30/24/040/00050/AM13/	Lic.No/Date:3010091871 14.02.2013	Defer Date:12.06.2013
	Decision: A D/L was issued by DIPP to firm on 09.04.2013. This was followed by Reminder from DGFT on 25.04.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

26	Case No.: 18/7/87-ALC1/2013	Party Name:SWASTIK POLYMERS	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00030/AM14/	RLA File :05/24/040/00424/AM13/	Lic.No/Date:0510346244 15.02.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

27	Case No.: 6/3/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00009/AM14/	RLA File :08/24/040/00362/AM13/	Lic.No/Date:0810118472 18.02.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

28	Case No.: 12/1/87-ALC1/2013	Party Name:JYOTI VINYL LTD	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00487/AM13/	RLA File :34/24/040/00262/AM13/	Lic.No/Date:3410036184 19.02.2013	Defer Date:19.06.2013
	Decision: A D/L No. 46011/38/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

29	Case No.: 13/1/87-ALC1/2013	Party Name:BANSI BADAN MANDAL,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00488/AM13/	RLA File :02/24/040/00182/AM13/	Lic.No/Date:0210186772 22.02.2013	Defer Date:19.06.2013
	Decision: A D/L No. 46011/31/2013-PC.II dated 28.04.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

30	Case No.:15/1/87-ALC1/2013	Party Name:SINGHAL INDUSTRIES PVT. LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00490/AM13/	RLA File :08/24/040/00393/AM13/	Lic.No/Date:0810118843 26.02.2013	Defer Date:19.06.2013
	Decision: A D/L No. 46011/35/2012-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

31	Case No.:1/3/87-ALC1/2013	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00004/AM14/	RLA File :03/94/040/00851/AM13/	Lic.No/Date:0310725663 26.02.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

32	Case No.:4/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00007/AM14/	RLA File :03/94/040/01006/AM13/	Lic.No/Date:0310725682 26.02.2013	Defer Date:19.06.2013
	Decision: A D/L No. 46011/03/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

33	Case No.:5/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00008/AM14/	RLA File :03/94/040/01007/AM13/	Lic.No/Date:0310725678 26.02.2013	Defer Date:19.06.2013

Decision: A D/L No. 46011/03/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

34	Case No.: 14/1/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00489/AM13/	RLA File :08/24/040/00418/AM13/	Lic.No/Date:0810118898 27.02.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 28.03.2013. Comments awaited from D/o C&PC.			

35	Case No.: 5/2/87-ALC1/2013	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00001/AM14/	RLA File :03/95/040/00928/AM13/	Lic.No/Date:0310726118 28.02.2013	Defer Date:19.06.2013
	Decision: A D/L No. 46011/40/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

36	Case No.: 31/50/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00455/AM13/	RLA File :05/23/040/00485/AM13/	Lic.No/Date:0510347956 01.03.2013	Defer Date:12.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.			

37	Case No.: 27/7/87-ALC1/2013	Party Name:MAJIK MEDICAL SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00039/AM14/	RLA File :09/24/040/00581/AM13/	Lic.No/Date:0910055300 06.03.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

38	Case No.:32/7/87-ALC1/2013	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00044/AM14/	RLA File :34/24/040/00300/AM13/	Lic.No/Date:3410036360 11.03.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

39	Case No.:7/2/87-ALC1/2013	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00003/AM14/	RLA File :05/24/040/00453/AM13/	Lic.No/Date:0510348870 12.03.2013	Defer Date:19.06.2013
	Decision: A D/L No. 46011/39/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

40	Case No.:6/2/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00002/AM14/	RLA File :02/24/040/00183/AM13/	Lic.No/Date:0210187557 14.03.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.			

41	Case No.:14/52/87-ALC1/2012	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00475/AM13/	RLA File :08/24/040/00444/AM13/	Lic.No/Date:0810119493 18.03.2013	Defer Date:19.06.2013
	Decision: A D/L No. 46011/43/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

42	Case No.:1/1/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00476/AM13/	RLA File :08/24/040/00452/AM13/	Lic.No/Date:0810119578 20.03.2013	Defer Date:19.06.2013
	Decision: A D/L No. 46011/43/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

43	Case No.:25/7/87-ALC1/2013	Party Name:PLATINIUM TIE-UP PVT. LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00037/AM14/	RLA File :08/24/040/00448/AM13/	Lic.No/Date:0810119577 20.03.2013	Defer Date:12.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

44	Case No.:2/1/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00477/AM13/	RLA File :03/95/040/01034/AM13/	Lic.No/Date:0310729035 21.03.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to DIPP on 26.04.2013. Comments awaited from DIPP.			

45	Case No.:7/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00019/AM14/	RLA File :03/94/040/01119/AM13/	Lic.No/Date:0310729069 21.03.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to DIPP on 09.05.2013. Comments awaited from DIPP.			

46	Case No.: 26/7/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00038/AM14/	RLA File :09/24/040/00557/AM13/	Lic.No/Date:0910055479 21.03.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

47	Case No.: 6/7/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00018/AM14/	RLA File :03/94/040/01096/AM13/	Lic.No/Date:0310729192 22.03.2013	Defer Date:12.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

	Case No.:30/7/87-ALC1/2013		Party Name:R.M.EXPORTS		Meet No/Date:9/87-ALC1/2013 29.05.2013		Status: Approved			
	HQ File :01/87/050/00042/AM14/		RLA File :30/24/040/00060/AM13/		Lic.No/Date:3010092915 22.03.2013		Defer Date:			
	Application: Request is for adhoc norms for following:									
Sl.No.		ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	

1	40093200	62/0- RUBBER HOSES OF DIFFERENT DIMENSIONS REINFORCED WITH POLYESTER FILAMENT YARN			200.000	M.T	32400000.00	600000.00 US Dollars	
						Total	32,400,000.00	600,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	
1	40024900	NEOPRENE/CHLORPRENE/ SKYPRENE/EPDM/NITRILE RUBBER	105.000	M.T	24,970,464.00	462,416.00 US Dollars	6,492,320.64	Value & Qty	
2	28034000	CARBON BLACK OTHER THAN FUMED SILICA	42.000	M.T	54.00	1.00 US Dollars	14.00	Value & Qty	
3	28002200	PRECEPITATED SILICA	31.400	M.T	54.00	1.00 US Dollars	14.00	Value & Qty	
4	38121000	RUBBER CHEMICALS ACCELERATORS AND ANTI OXIDENTS	3.200	M.T	570,240.00	10,560.00 US Dollars	148,262.40	Value & Qty	
5	38123000	MISC CHEMICALS SUCH AS SULPHUR RESIN	14.600	M.T	54.00	1.00 US Dollars	14.00	Value & Qty	
6	32041900	DYES/ PIGMENTS FOR RUBBER	3.800	M.T	54.00	1.00 US Dollars	14.00	Value & Qty	
7	54022090	POLYESTER FILAMENT YARN DENIER 1000/1500/2000/3000	10.000	M.T	1,458,000.00	27,000.00 US Dollars	0.00	Value & Qty	
				Total	26,998,920.00	499,980.00			

Decision: According to the technical comments of DIPP vide letter dated 22.05.2013, following adhoc norms are

approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Hoses of different dimensions Reinforced with Polyester Filament Yarn (containing minimum of 99.75 kgs of Neoprene / Chloroprene / Skyprene / EPDM / Nitrile Rubber)	200.00 MT	1. Neoprene/Chlorprene/Skyprene/EPDM/Nitrile Rubber	105.00 MT
		2. Carbon Black other than Fumed Silica	42.00 MT
		3. Precepitated Silica	31.40 MT
		4. Rubber Chemicals - Accelerators and Anti Oxidents	3.20 MT
		5. Misc. Chemicals such as Sulphur, Resin	14.60 MT
		6. Dyes/ Pigments For Rubber	3.80 MT
		7. Polyester Filament Yarn Denier 1000/1500/2000/3000	10.00 MT
Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals (Item No. 4) and upto 5% of FOB value of exports in case of exports in case of Misc. Chemicals (Item No. 5).			

Case No.:1/9/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Approved
HQ File :01/87/050/00046/AM14/	RLA File :03/94/040/01104/AM13/	Lic.No/Date:0310729185 22.03.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39011090	63/0- XLPE Compound	504.000	M.T	52584840.00	970200.00 US Dollars
				Total	52,584,840.00	970,200.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	Low Density Polyethylene (LDPE) Granules	504.000	M.T	40,859,532.00	740,880.00 US Dollars	2,042,976.60	Value & Qty
2	39123000	Di-Cumylperoxide (DCP)	10.080	M.T	2,779,560.00	50,400.00 US Dollars	208,467.00	Value & Qty
3	39123090	Antioxidant	5.040	M.T	2,779,560.00	50,400.00 US Dollars	208,467.00	Value & Qty
				Total	46,418,652.00	841,680.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2013 dated 15.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound	1 kg	1. LDPE Granules	1.00 kg
		2. Di-Cumylperoxide (DCP)	0.02 kg
		3. Antioxidant (Irganox 1024)	0.01 kg

	LTD.	29.05.2013	
HQ File :01/87/050/00023/AM14/	RLA File :03/95/040/00969/AM13/	Lic.No/Date:0310729585 26.03.2013	Defer Date:12.06.2013
50	Decision: The matter was referred to Policy-4 Section. Policy – 4 Section has informed that the issue of combining SION with adhoc norms in respect of Advance Authorizations issued to the firm was discussed in the Senior Officers Meeting (SOM) chaired by DG. They have clarified as under: “There would be no problem in combining SION with adhoc norms for production if it is a stage which is for input of adhoc norms.” Above clarification has been sent to D/o C&PC vide OM dated 08.05.2013 issued from F. No. 01/87/50/341/AM13/DES-VII. Comments awaited from D/o C&PC.		

Case No.:28/7/87-ALC1/2013		Party Name:METRO TYRES LTD		Meet No/Date:9/87-ALC1/2013 29.05.2013		Status: Approved		
HQ File :01/87/050/00040/AM14/		RLA File :30/24/040/00058/AM13/		Lic.No/Date:3010093000 26.03.2013		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	40115000	62/0- BICYCLE NYLON TYRES EPDM (MIN.9.5%) RUBBER COMPOUND WITH REFLECTIVE TAPE		500.000	M.T	146636460.00	2715490.00 US Dollars	
					Total	146,636,460.00	2,715,490.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption	Limiting Factor (Value/Qty/Value & %)

	Code						from Customs duty	(Value & Qty)
1	40012100	Natural Rubber	86.150	M.T	15,162,400.00	275,680.00 US Dollars	3,893,437.00	Value & Qty
2	40023900	Synthetic Rubber (PBR)	50.000	M.T	7,700,000.00	140,000.00 US Dollars	2,088,023.00	Value & Qty
3	40021990	Synthetic Rubber (SBR-1502/1712)	46.700	M.T	8,219,200.00	149,440.00 US Dollars	8,219,200.00	Value & Qty
4	40027000	Synthetic Rubber (EPDM)	50.000	M.T	9,625,000.00	175,000.00 US Dollars	2,610,029.00	Value & Qty
5	28030000	Carbon Black (N-330,N-550,N-660)	86.750	M.T	5,725,500.00	104,100.00 US Dollars	1,210,968.00	Value & Qty
6	38121000	Rubber Chemicals (Accelerators) ALLOWED UPTO 7% OF FOB VALUE OF EXPORT.	4.950	M.T	952,875.00	17,325.00 US Dollars	229,965.00	Value & Qty
7	38123010	Rubber Chemicals (Antioxidant) ALLOWED UPTO 7% OF FOB VALUE OF EXPORT.	4.950	M.T	952,875.00	17,325.00 US Dollars	229,965.00	Value & Qty
8	72173010	Bead Wire	50.000	M.T	3,300,000.00	60,000.00 US Dollars	894,867.00	Value & Qty
9	27129090	Misc. Chemicals (Paraffin Wax) ALLOWED UPTO 2% OF FOB VALUE OF EXPORT.	40.000	M.T	2,987,600.00	54,320.00 US Dollars	631,890.00	Value & Qty
10	54021990	Nylon Filament Yarn	55.000	M.T	11,495,000.00	209,000.00 US Dollars	2,774,182.00	Value & Qty
11	79011100	Zinc Ingot	6.560	M.T	829,840.00	15,088.00 US Dollars	175,515.00	Value & Qty
12	38249025	Precipitated Silica	17.500	M.T	1,058,750.00	19,250.00 US Dollars	255,517.00	Value & Qty
		Kevlar Engineered				2,250.00 US		

13	40029990	Elastomer IF722"	1.250	M.T	123,750.00	Dollars	33,557.50	Value & Qty
14	39209900	Reflective Tape	3374232.000	Meter	37,116,585.00	674,847.00 US Dollars	10,064,972.00	Value & Qty
15	59069900	Cotton Chafer	3220858.000	Meter	21,257,665.00	386,503.00 US Dollars	5,130,285.00	Value & Qty
				Total	126,507,040.00	2,300,128.00		

Decision: According to the technical comments of DIPP vide letter dated 28.05.2013, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nylon Bicycle Tyres EPDM with (Min. 9.5%) Rubber Compound with Reflective Tape	100.00 MT	1. Natural Rubber	17.23 MT
		2. Synthetic Rubber (PBR)	10.00 MT
		3. Synthetic Rubber (SBR 1502/1712)	9.34 MT
		4. Synthetic Rubber EPDM	10.00 MT
		5. Carbon Black (N-330, N-550, N-660)	17.35 MT
		6. (a) Rubber Chemicals (Accelerator)	0.99 MT
		6. (b) Rubber Chemicals (Antioxidant)	0.99 MT

			7. Bead Wire	10.00 MT
			8. Misc. Chemicals (Paraffin Wax)	8.00 MT
			9. Nylon Filament Yarn	11.00 MT
			10. Zinc Ingot	1.312 MT
			11. Precipitated Silica	3.50 MT
			12. Kevlar Engineered Elastomer IF – 722”	0.25 MT
			13. Reflective Tape of Relevant width	1.10 Meter / Meter content of export product
			14. Cotton Chafer of Relevant width	1.10 Meter / Meter content of export product
		Note: 1. The combined CIF value of Import Item at Sl. No. 6 (a) & (b) above – Rubber Chemicals (Accelerators / Antioxidants) should not exceed 7% of FOB value of export. 2. The CIF value of Import Item at Sl. No. 8 – Misc. Chemicals (Paraffin Wax) should not exceed 2% of FOB value of export.		

52	Case No.:29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

53	Case No.:8/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00020/AM14/	RLA File :03/94/040/01126/AM13/	Lic.No/Date:0310729860 28.03.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to DIPP on 09.05.2013. Comments awaited from DIPP.			

54	Case No.:1/7/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00013/AM14/	RLA File :08/24/040/00471/AM13/	Lic.No/Date:0810119904 02.04.2013	Defer Date:19.06.2013
	Decision: A D/L No. 46011/43/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

55	Case No.:12/7/87-ALC1/2013	Party Name:THE SUPREME INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00024/AM14/	RLA File :03/95/040/01051/AM13/	Lic.No/Date:0310730061 02.04.2013	Defer Date:12.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

56	Case No.:20/7/87-ALC1/2013	Party Name:SINGLA POLYMERS,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00032/AM14/	RLA File :05/24/040/00489/AM13/	Lic.No/Date:0510350604 02.04.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

57	Case No.:3/9/87-ALC1/2013	Party Name:SUPERFIL PRODUCTS LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00048/AM14/	RLA File :04/24/040/00355/AM12/	Lic.No/Date:0410144668	Defer

Decision: A copy of application was forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.

58	Case No.:5/9/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00050/AM14/	RLA File :03/94/040/00001/AM14/	Lic.No/Date:0310730226 03.04.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to DIPP on 24.05.2013. Comments awaited from DIPP.			

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Case No.:9/9/87-ALC1/2013	Party Name:BA YER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Approved					
HQ File :01/87/050/00054/AM14/	RLA File :03/94/040/01053/AM13/	Lic.No/Date:0310730229 03.04.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39119090	62/0- DESMODUR L 75	1000000.000	K.G	129564000.00	2360000.00 US Dollars		
				Total	129,564,000.00	2,360,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29291020	TOLUENE DIISOCYANTE (DISMODUR T 80)	590000.000	K.G	80,977,500.00	1,475,000.00 US Dollars	123.00	Value & Qty
2	29054100	TRI METHYLOL PROPANE	107000.000	K.G	13,040,946.00	237,540.00 US Dollars	123.00	Value & Qty

3	29094100	DIETHYLENE GLYCOL	53000.000	K.G	4,496,310.00	81,900.00 US Dollars	1,233.00	Value & Qty
4	29153100	ETHYL ACETATE	250000.000	K.G	13,725,000.00	250,000.00 US Dollars	123.00	Value & Qty
				Total	112,239,756.00	2,044,440.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 30/87-ALC1/2011 dated 25.10.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Desmodur L-75 (Aromatic Polyisocyanate based on tolulene diisocyanate in Ethyl Acetate, Non-volatile content 75+/-2.0%)	1 kg	1. Totuene Diisocyanate (Desmodur L-80)	0.590 kg
		2. Tri Methyle Propane	0.107 kg
		3. Diethylene Glycol	0.053 kg
		4. Ethyl Acetate	0.250 kg

Case No.:8/9/87-ALC1/2013		Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Approved		
HQ File :01/87/050/00053/AM14/		RLA File :03/94/040/00988/AM13/	Lic.No/Date:0310730444 04.04.2013	Defer Date:		
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)

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1	39029000	63/0- PP Compound (Containing 40+/-1 % Polypropylene and 60 +/-1% Calcium Carbonate)	30000.000	K.G	1449000.00	27600.00 US Dollars
				Total	1,449,000.00	27,600.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	Polypropylene Resin / Granules	12000.000	K.G	995,100.00	18,600.00 US Dollars	257,253.25	Value & Qty
2	28365000	Calcium Carbonate	18000.000	K.G	134,820.00	2,520.00 US Dollars	30,810.41	Value & Qty
				Total	1,129,920.00	21,120.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2013 dated 15.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Compound (containing 40+/-1% Polypropylene and 60+/-1% Calcium Carbonate)	1 kg	1. Polypropylene Resin/Granules	0.400 kg
		2. Calcium Carbonate	0.600 kg

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Case No.:13/7/87-ALC1/2013	Party Name:POWER ADDITIVES.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
HQ File :01/87/050/00025/AM14/	RLA File :03/95/040/00015/AM14/	Lic.No/Date:0310730771 08.04.2013	Defer Date:19.06.2013

Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.

62	Case No.: 14/7/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00026/AM14/	RLA File :04/24/040/00276/AM13/	Lic.No/Date:0410144805 08.04.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

63	Case No.: 15/7/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00027/AM14/	RLA File :04/24/040/00278/AM13/	Lic.No/Date:0410144806 08.04.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

	Case No.:16/7/87-ALC1/2013		Party Name:SRF LIMITED		Meet No/Date:9/87-ALC1/2013 29.05.2013		Status: Approved	
	HQ File :01/87/050/00028/AM14/		RLA File :04/24/040/00287/AM13/		Lic.No/Date:0410144808 08.04.2013		Defer Date:	
	Application: Request is for adhoc norms for following:							
	Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	

1	39081090	63/0- Polyamide 6 Compounded Chips, Grade TUNFYL SGF 30 NATURAL			6000.000	K.G	975600.00	18000.00 US Dollars
						Total	975,600.00	18,000.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081010	NYLON 6 CHIPS	3936.000	K.G	638,186.98	11,571.84 US Dollars	78,879.91	Value & Qty
2	70191100	GLASS FIBER/CHOPPED STRANDS	1845.000	K.G	97,681.68	1,771.20 US Dollars	12,073.46	Value & Qty
				Total	735,868.66	13,343.04		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 52/87-ALC1/2012 dated 25.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon-6 Compound (SGF 30 Natural)	1 kg	1. Polyamide-6/Nylon 6 Chips	0.6560 kg
		2. Glass Fiber	0.3075 kg

Case No.:17/7/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
HQ File :01/87/050/00029/AM14/	RLA File :04/24/040/00289/AM13/	Lic.No/Date:0410144807 08.04.2013	Defer Date:19.06.2013

Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.

66	Case No.: 33/7/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00045/AM14/	RLA File :34/24/040/00004/AM14/	Lic.No/Date:3410036614 09.04.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

67	Case No.: 6/9/87-ALC1/2013	Party Name:GALA BRUSH LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00051/AM14/	RLA File :03/94/040/00002/AM14/	Lic.No/Date:0310730863 09.04.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.			

68	Case No.: 31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

69	Case No.: 22/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00034/AM14/	RLA File :05/23/040/00011/AM14/	Lic.No/Date:0510351574 12.04.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

	Case No.: 21/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P)	Meet No/Date:9/87-ALC1/2013	Status: Deferred
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70		LTD.	29.05.2013	
	HQ File :01/87/050/00033/AM14/	RLA File :05/23/040/00010/AM14/	Lic.No/Date:0510351950 18.04.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

71	Case No.:2/9/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00047/AM14/	RLA File :05/23/040/00012/AM14/	Lic.No/Date:0510351931 18.04.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.			

72	Case No.:2/7/87-ALC1/2013	Party Name:PHOENIX CONVEYOR BELT INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00014/AM14/	RLA File :02/24/040/00003/AM14/	Lic.No/Date:0210188856 19.04.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to DIPP on 09.05.2013. Comments awaited from DIPP.			

73	Case No.:7/9/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00052/AM14/	RLA File :03/94/040/00034/AM14/	Lic.No/Date:0310732108 22.04.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.			

74	Case No.:4/9/87-ALC1/2013	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00049/AM14/	RLA File :24/24/040/00002/AM14/	Lic.No/Date:2410038760 26.04.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to D/o C&PC on 24.05.2013. Comments awaited from D/o C&PC.			

75	Case No.: 10/9/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Deferred
	HQ File :01/87/050/00055/AM14/	RLA File :30/24/040/00002/AM14/	Lic.No/Date:3010093640 03.05.2013	Defer Date:19.06.2013
	Decision: A copy of application was forwarded to DIPP on 24.05.2013. Comments awaited from DIPP.			

Case No.:11/9/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:9/87-ALC1/2013 29.05.2013	Status: Approved					
HQ File :01/87/050/00056/AM14/	RLA File :08/24/040/00066/AM14/	Lic.No/Date:0810121288 21.05.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39095000	62/0- Polyurethanes PU 5030 (70% Resin content)	48000.000	K.G	4620000.00	84000.00 US Dollars		
				Total	4,620,000.00	84,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	11904.000	K.G	825,000.00	15,000.00 US Dollars	0.00	Qty
2	38152500	Distilled Fatty Acid	14004.000	K.G	1,665,000.00	23,000.00 US Dollars	0.00	Qty

2	29173500	Phthalic Anhydride	14304.000	K.G	1,265,000.00	Dollars	0.00	Qty
3	29054500	Glycerine	6624.000	K.G	275,000.00	5,000.00 US Dollars	0.00	Qty
4	29054290	Pentaerithritol	4224.000	K.G	385,000.00	7,000.00 US Dollars	0.00	Qty
5	29023000	Toluene (This licence issued under para 4.7.1 on ad-hoc Norms fixed category)	15120.000	K.G	1,265,000.00	23,000.00 US Dollars	0.00	Qty
				Total	4,015,000.00	73,000.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 18/87-ALC1/2012 dated 01.08.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane PU- 5030 (70% Resin Content)	1 kg	1. Distilled Fatty Acid	0.248 kg
		2. Phthalic Anhydride	0.298 kg
		3. Glycerin	0.138 kg
		4. Pentaerithritol	0.088 kg
		5. Toluene	0.315 kg

Meeting ended with thanks to Chair and all participants.
